

**Open Court**

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 20<sup>th</sup> day of October 2020

**Present: -**

**Hon'ble Mr. Devendra Chaudhry, Member- (Administrative)**

**Original Application No.330/0605/2020  
(U/S 19, Administrative Tribunal Act, 1985)**

Pradeep Kumar S/o Late Lallan Yadav, R/o village Brasinghpur @ Ramgarh Katra Ahiran, Post Niyaipur, District Prayagraj.

.....**Applicant.**

By Advocate: – **Shri D.K. Maurya.**

**V E R S U S**

1. Union of India through the Chairman of Central Board of Excise and Customs, Ministry of Finance Government of India.
2. The Chief Pradhan Commissioner, Central Board of Excise and Customs, Lucknow.
3. The Commissioner Central Board of Excise and Customs, Commissionry Kanpur.

..... **Respondents**

By Advocate: - **Shri L.P. Tiwari.**

**O R D E R**

Shri Dinesh Kumar Maurya, learned counsel for the applicant is present in court whereas Shri L.P. Tiwari, learned counsel for the respondents is present online through video conferencing.

2. Learned counsel for the applicant submits that the representations moved by the applicant regarding payment of medical bills of his mother have not yet been decided by the respondents.
3. Therefore, the applicant would be satisfied if this Tribunal directs the respondents to decide the pending representations of the applicant by passing a reasoned and speaking order within a time bound manner.
4. Learned counsel for the respondents has no objection against the aforesaid prayer made by the applicant's counsel.
5. In view of the above, no useful purpose will be served in keeping this O.A. pending. Accordingly, the O.A. is disposed of with direction to the respondents to decide the representations dated 16.11.2018 (Annexure A-5) and 04.12.2019 (Annexure A-7) by the competent authority in the respondents' department by passing a reasoned and speaking order within a period of three months from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant forthwith.
6. It is made clear that this Bench has not expressed any opinion on merits of the case. OA is disposed of accordingly.
7. No order as to costs.

**(Devendra Chaudhry)**  
**Member (A)**

/Shakuntala/